

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 459**

**TO BE ANSWERED ON THE 5TH DECEMBER, 2023/ AGRAHAYANA 14, 1945
(SAKA)**

AUCTION OF ENEMY PROPERTIES

459. SHRI PARBHUBHAI NAGARBHAI VASAVA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the steps taken or proposed to be taken by the Union Government in coordination with State Governments for disposal/auction of Enemy Properties in the country as-on-date, State-wise;

(b) whether, in order to expedite and encourage the process, income generated from auction of Enemy Properties shall be shared with respective State Governments where such properties are located; and

(c) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) The disposal/ auction of Enemy Properties is done in accordance with section 8A of the Enemy Property Act, 1968 and the rules and guidelines framed therein, namely;

(i) Guidelines for the Disposal of Enemy Property Order, 2018;

(ii) The Procedure and Mechanism for sale of Enemy Share order, 2019;

(iii) The procedure and Mechanism for Disposal of Immovable Enemy Properties Order, 2020

Before the disposal/auction of the Enemy Property, the valuation of immovable Enemy Property is done by a valuation Committee under the chairmanship of the District Magistrate of the district, where the property is situated. He is assisted by Registrar/ Sub Registrar of the District and Superintendent/Executive Engineer of CPWD/PWD. The valuation reports submitted by the District Magistrate is placed by the Custodian before the Enemy Property Disposal committee who gives its recommendation to the Central Government for the disposal of Enemy Property or the manner in which the Enemy Property may be dealt with.

The sale of movable property such as 'shares' is done on the recommendation of High Level Committee which recommends the quantum and price or price level for sale of 'shares'. As on date,19 enemy properties in state of Uttar Pradesh have been disposed by way of sale through e-auction held on 08.09.2023 and shares worth Rs. 2709.16 crores have been sold.

(b) & (c) No sir. As per the provisions of the Guidelines, the proceeds of sale or disposal of the Enemy Property are deposited into the Consolidated Fund of India.
